File No. RCD/15001/6/2021-Regulatory-FSSAI (E-1475) Food Safety and Standards Authority of India (A Statutory Authority established under the Food Safety & Standards Act, 2006) (Regulatory Compliance Division)

FDA Bhawan, Kotla Road, New Delhi-110 002 Dated, the 7December, 2021

Subject: Clarification regarding sampling of Soybean De-Oiled Cakes or Soybean Meals intended for use in poultry and animal feed-reg.

It has been brought to the notice of FSSAI that Food Safety Officers in certain States are drawing samples of Soybean De-Oiled Cakes/ Soybean Meals which are specifically intended for use in poultry and animal feed during inspections of units of soybean processors/manufacturers.

- 2. In this regard, it is hereby clarified that the products intended for animal feed do not fall under the definition of 'Food' as defined under Section 3(1) (j) of FSS Act, 2006. Accordingly, the Commissioners of Food Safety of all States/UTs and Central Licensing Authorities are hereby advised to direct the concerned Food Safety Officers under their jurisdictions to desist from sampling of Soybean De-Oiled Cakes or Soybean Meals *intended for* use in poultry and animal feed while drawing samples of the products in exercise of powers conferred upon them under Section-38 of the Act.
- 3. This issues with the approval of the Competent Authority.

(Inoshi Sharma) Executive Director (Regulatory Compliance)

To

- 1. Commissioners of Food Safety of all States/UTs
- 2. Directors, all Regional Offices of FSSAI
- 3. All Central Licensing Authorities
- 4. CITO- for uploading on the website

Copy for information to:

- 1. PS to CEO, FSSAI.
- 2. PA to Advisor (S&S), FSSAI.
- 3. Head (RCD), FSSAI.
- 4. PA to Head (Regulations), FSSAI.